

RATIFIED

Minutes of M.No.01/10 held on 06.04.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No.01/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 06.04.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:33/4/80-ALC2/2008	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case approved
	HQ File :01/80/050/00185/AM09/	RLA File :13/24/040/00031/AM08/	Lic.No/Date:1310026035 09.04.2008	
	Decision: The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION at S.No. C-1581 The Regional Authority may take necessary action accordingly.			

2	Case No.:12/17/87-ALC1/2008	Party Name:KIDDE INDIA LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/87/050/00329/AM09/	RLA File :03/94/040/00402/AM09/	Lic.No/Date:0310480495 29.07.2008	
	Decision: The Committee noted that case was transferred from NC -VII as the product pertains to engineering items. The Committee observed that the items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:80/1/80-ALC2/2009	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01903/AM09/	RLA File :61/24/040/00070/AM09/		

3			Lic.No/Date:6110000292 24.02.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

4	Case No.:24/1/80-ALC2/2009	Party Name:TAL MANUFACTURING SOLUTIONS LTD	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01847/AM09/	RLA File :31/21/040/00397/AM09/	Lic.No/Date:3110037523 27.02.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

5	Case No.:27/1/80-ALC2/2009	Party Name:KIRLOSKAR EBARA PUMPS LTD	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01850/AM09/	RLA File :31/24/040/00318/AM09/	Lic.No/Date:3110037555 02.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

6	Case No.:12/1/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01835/AM09/	RLA File :05/24/040/00751/AM09/	Lic.No/Date:0510237520 03.03.2009	Defer Date: 26.05.2009
	Decision: Committee observed that firm's application has been received and forwarded to DHI and DC(MSME) for examination and submission of comments. The committee accordingly advised the technical authorities to expedite their comments. The case may be re-listed on 26.05.2009.			

	Case No.:29/1/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01852/AM09/	RLA File :31/21/040/00399/AM09/		

7			Lic.No/Date:3110037568 03.03.2009	Defer Date: 26.05.2009
Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.				

8	Case No.:8/1/80-ALC2/2009	Party Name:WINSTAR HYDRAULICS PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01831/AM09/	RLA File :07/24/040/00640/AM09/	Lic.No/Date:0710063399 03.03.2009	Defer Date: 26.05.2009
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

9	Case No.:1/1/80-ALC2/2009	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01824/AM09/	RLA File :04/24/040/00271/AM09/	Lic.No/Date:0410102680 04.03.2009	Defer Date: 26.05.2009
	Decision: Committee observed that firm's application has been received. The Committee therefore handed-over the firm's application to the technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

10	Case No.:30/1/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01853/AM09/	RLA File :31/24/040/00319/AM09/	Lic.No/Date:3110037589 05.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

	Case No.:3/1/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case approved
	HQ File :01/80/050/01826/AM09/	RLA File :02/24/040/00281/AM09/	Lic.No/Date:0210124063 09.03.2009	

11	Decision: The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net export weight of 53.785 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 98426 Kgs. inclusive of 83% wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.		
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12	Case No.:4/1/80-ALC2/2009	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01827/AM09/	RLA File :04/24/040/00261/AM09/	Lic.No/Date:0410102815 09.03.2009	Defer Date: 26.05.2009
	Decision: Committee observed that firm's application has been received. The Committee therefore handed-over the firm's application to the technical authority i.e. DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

13	Case No.:43/1/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01866/AM09/	RLA File :03/94/040/01050/AM09/	Lic.No/Date:0310510853 09.03.2009	Defer Date: 26.05.2009
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

14	Case No.:44/1/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01867/AM09/	RLA File :03/94/040/01017/AM09/	Lic.No/Date:0310510880 09.03.2009	Defer Date: 26.05.2009
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:51/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01874/AM09/	RLA File :03/94/040/01068/AM09/	Lic.No/Date:0310510897 09.03.2009	Defer Date: 26.05.2009

	Decision: Committee observed that firm's application has been received. The Committee therefore handed-over the firm's application to the technical authority i.e. DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			
16	Case No.:52/1/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2009	Status:Case deferred
			07.04.2009	
	HQ File :01/80/050/01875/AM09/	RLA File :03/94/040/01049/AM09/	Lic.No/Date:0310510935	Defer Date:
			09.03.2009	26.05.2009
	Decision: Committee observed that firm's application has been received. The Committee therefore handed-over the firm's application to the technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

17	Case No.:10/1/80-ALC2/2009	Party Name:RD HYDROTHRUST,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01833/AM09/	RLA File :07/21/040/01204/AM09/	Lic.No/Date:0710063495 11.03.2009	Defer Date: 26.05.2009
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

18	Case No.:33/1/80-ALC2/2009	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01856/AM09/	RLA File :31/21/040/00404/AM09/	Lic.No/Date:3110037661 12.03.2009	Defer Date: 26.05.2009
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

19	Case No.:58/1/80-ALC2/2009	Party Name:NIRVAN FURNACES PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01881/AM09/	RLA File :03/95/040/00933/AM09/	Lic.No/Date:0310511097 12.03.2009	Defer Date: 26.05.2009
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

20	Case No.:59/1/80-ALC2/2009	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case approved
	HQ File :01/80/050/01882/AM09/	RLA File :03/95/040/00971/AM09/	Lic.No/Date:0310511114 12.03.2009	
	Decision: The representative of the DC(MSME) present in the meeting recommended the case based on NC decision in the applicant firm's similar case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm. The Regional Authority may take necessary action accordingly.			

21	Case No.:65/1/80-ALC2/2009	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case closed
	HQ File :01/80/050/01888/AM09/	RLA File :03/94/040/01065/AM09/	Lic.No/Date:0310511172 12.03.2009	
	Decision: The Committee noted that RA vide their letter dt. 12.03.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

22	Case No.:66/1/80-ALC2/2009	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01889/AM09/	RLA File :03/94/040/01070/AM09/	Lic.No/Date:0310511193 12.03.2009	Defer Date: 26.05.2009
	Decision: Committee observed that firm's application has been received. The Committee therefore handed-over the firm's application to the technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

23	Case No.:67/1/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01890/AM09/	RLA File :03/94/040/00695/AM09/	Lic.No/Date:0310511269 13.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:68/1/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01891/AM09/	RLA File :03/94/040/01066/AM09/	Lic.No/Date:0310511345 13.03.2009	

24	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.		
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25	Case No.:14/1/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01837/AM09/	RLA File :05/24/040/00725/AM09/	Lic.No/Date:0510238023 16.03.2009	Defer Date: 26.05.2009
	Decision: The representative of the DC(MSME) informed the Committee that they had received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

26	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			

27	Case No.:42/1/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01865/AM09/	RLA File :03/94/040/01096/AM09/	Lic.No/Date:0310511647 16.03.2009	
	Decision: The Committee noted that it is mentioned in the advance authorization itself that the subject authorization has been issued as per GN – 4 for the engineering products. The Committee also noted that from the online data that items of import appear to be covered in GN-4 for the Engineering Products and Spears can be allowed as pe policy for spares. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

28	Case No.:45/1/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01868/AM09/	RLA File :03/94/040/01063/AM09/	Lic.No/Date:0310511682 16.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIT for examination and submission of comments. The case may be re-listed on 26.05.2009.			

	Case No.:15/1/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY	Meet No/Date:1/80-ALC2/2009	Status:Case reverted back
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29		BAKER OIL	07.04.2009	to RA
	HQ File :01/80/050/01838/AM09/	RLA File :05/24/040/00764/AM09/	Lic.No/Date:0510238079 17.03.2009	Defer Date: 26.05.2009
Decision: Committee observed that firm's application has been received. The Committee therefore handed-over the firm's application to the technical authority i.e. DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.				

30	Case No.:25/1/80-ALC2/2009	Party Name:L & T - CASE EQUIPMENT PVT. LIMITED	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01848/AM09/	RLA File :11/21/040/00132/AM09/	Lic.No/Date:1110019856 17.03.2009	
Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.				
The Regional Authority may take necessary action accordingly.				

31	Case No.:47/1/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01870/AM09/	RLA File :03/95/040/00968/AM09/	Lic.No/Date:0310511759 17.03.2009	Defer Date: 26.05.2009
Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.				

32	Case No.:48/1/80-ALC2/2009	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case closed
	HQ File :01/80/050/01871/AM09/	RLA File :03/95/040/00875/AM09/	Lic.No/Date:0310511928 17.03.2009	
Decision: The Committee noted that RA vide their letter dt. 17.03.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.				

33	Case No.:49/1/80-ALC2/2009	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case closed
	HQ File :01/80/050/01872/AM09/	RLA File :03/95/040/00874/AM09/	Lic.No/Date:0310511930 17.03.2009	
Decision: The Committee noted that RA vide their letter dt. 17.03.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's				

	application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.		
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34	Case No.:26/1/80-ALC2/2009	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01849/AM09/	RLA File :31/21/040/00402/AM09/	Lic.No/Date:3110037727 18.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

35	Case No.:28/1/80-ALC2/2009	Party Name:BADVE AUTOCOMPS PVT.LTD,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01851/AM09/	RLA File :31/24/040/00329/AM09/	Lic.No/Date:3110037728 18.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

36	Case No.:17/1/80-ALC2/2009	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01840/AM09/	RLA File :05/24/040/00773/AM09/	Lic.No/Date:0510238393 19.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

37	Case No.:18/1/80-ALC2/2009	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case approved
	HQ File :01/80/050/01841/AM09/	RLA File :05/24/040/00779/AM09/	Lic.No/Date:0510238395 19.03.2009	
	Decision: The representative of the DC(MSME) present in the meeting recommended the case based on NC decision in the applicant firm's similar case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm on net-to-net basis. The Regional Authority may take necessary action accordingly.			

38	Case No.:31/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01854/AM09/	RLA File :32/21/040/00179/AM09/	Lic.No/Date:3210040016 19.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

39	Case No.:32/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01855/AM09/	RLA File :32/21/040/00180/AM09/	Lic.No/Date:3210040020 19.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

40	Case No.:61/1/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01884/AM09/	RLA File :03/94/040/01104/AM09/	Lic.No/Date:0310512372 19.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

41	Case No.:9/1/80-ALC2/2009	Party Name:FRONTLINE PRECISIONS PVT LTD	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case approved
	HQ File :01/80/050/01832/AM09/	RLA File :07/24/040/00590/AM09/	Lic.No/Date:0710063728 19.03.2009	
	Decision: The representative of the DIPP present in the meeting recommended the case based on NC decision in the applicant firm's similar case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of Export product may be specified as 8.37 Kgs. 2. Quantity of import item may be allowed as 13.81 Kgs. inclusive of 65% wastage after taking clue from SION at Sl.No. C-388 The Regional Authority may take necessary action accordingly.			

42	Case No.:11/1/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01834/AM09/	RLA File :07/24/040/00665/AM09/	Lic.No/Date:0710063756 20.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

43	Case No.:19/1/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01842/AM09/	RLA File :05/24/040/00761/AM09/	Lic.No/Date:0510238449 20.03.2009	Defer Date: 26.05.2009
	Decision: Committee observed that firm's application has been received. The Committee therefore handed-over the firm's application to the technical authority i.e. DHI / DC(MSME) for examination and submission of comments. The case may be re-listed on 26.05.2009.			

44	Case No.:20/1/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01843/AM09/	RLA File :05/24/040/00783/AM09/	Lic.No/Date:0510238548 20.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

45	Case No.:21/1/80-ALC2/2009	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01844/AM09/	RLA File :05/24/040/00781/AM09/	Lic.No/Date:0510238570 20.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

46	Case No.:34/1/80-ALC2/2009	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01857/AM09/	RLA File :34/24/040/00192/AM09/	Lic.No/Date:3410023781 20.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 26.05.2009.			

47	Case No.:35/1/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01858/AM09/	RLA File :34/24/040/00213/AM09/	Lic.No/Date:3410023782 20.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

48	Case No.:36/1/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01859/AM09/	RLA File :34/24/040/00214/AM09/	Lic.No/Date:3410023783 20.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

49	Case No.:37/1/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01860/AM09/	RLA File :34/24/040/00226/AM09/	Lic.No/Date:3410023784 20.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

50	Case No.:39/1/80-ALC2/2009	Party Name:VASANTHA TOOL CRAFTS PLTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01862/AM09/	RLA File :09/24/040/00453/AM09/	Lic.No/Date:0910037474 20.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:5/1/80-ALC2/2009	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred

51	HQ File :01/80/050/01828/AM09/	RLA File :04/24/040/00294/AM09/	Lic.No/Date:0410103221 20.03.2009	Defer Date: 26.05.2009
Decision: Committee observed that firm's application has been received. The Committee therefore handed-over the firm's application to the technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.				

52	Case No.:69/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01892/AM09/	RLA File :03/94/040/01085/AM09/	Lic.No/Date:0310512634 20.03.2009	Defer Date: 26.05.2009
Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.				

53	Case No.:22/1/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01845/AM09/	RLA File :05/24/040/00772/AM09/	Lic.No/Date:0510238640 23.03.2009	Defer Date: 26.05.2009
Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI / DC(MSME) for examination and submission of comments. The case may be re-listed on 26.05.2009.				

54	Case No.:23/1/80-ALC2/2009	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01846/AM09/	RLA File :34/24/040/00227/AM09/	Lic.No/Date:3410023794 23.03.2009	
Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.				
The Regional Authority may take necessary action accordingly.				

55	Case No.:6/1/80-ALC2/2009	Party Name:INSTRUMENTATION LTD.	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01829/AM09/	RLA File :10/24/040/00135/AM09/	Lic.No/Date:1010033045 23.03.2009	
Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products and Spears can be allowed as pe policy for spares. The Committee accordingly decided to revert back the case to concerned				

Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
The Regional Authority may take necessary action accordingly.			

56	Case No.:7/1/80-ALC2/2009	Party Name:INSTRUMENTATION LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01830/AM09/	RLA File :10/24/040/00136/AM09/	Lic.No/Date:1010033053 23.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products and Spears can be allowed as pe policy for spares. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

57	Case No.:70/1/80-ALC2/2009	Party Name:ATLAS COPCO (INDIA) LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01893/AM09/	RLA File :03/94/040/00939/AM09/	Lic.No/Date:0310512654 23.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

58	Case No.:13/1/80-ALC2/2009	Party Name:REVA ELECTRIC CAR COMPANY PVT.LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01836/AM09/	RLA File :07/24/040/00662/AM09/	Lic.No/Date:0710063820 24.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

59	Case No.:16/1/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01839/AM09/	RLA File :05/24/040/00755/AM09/	Lic.No/Date:0510238732 24.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to			

forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.

60	Case No.:56/1/80-ALC2/2009	Party Name:ALLIED INSTRUMENTS PVT LTD	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01879/AM09/	RLA File :03/94/040/01106/AM09/	Lic.No/Date:0310512964 24.03.2009	Defer Date: 26.05.2009
	Decision: The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 26.05.2009.			

61	Case No.:57/1/80-ALC2/2009	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01880/AM09/	RLA File :03/95/040/01015/AM09/	Lic.No/Date:0310512973 24.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

62	Case No.:60/1/80-ALC2/2009	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01883/AM09/	RLA File :03/95/040/01003/AM09/	Lic.No/Date:0310512991 24.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

63	Case No.:38/1/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01861/AM09/	RLA File :04/24/040/00283/AM09/	Lic.No/Date:0410103309 25.03.2009	Defer Date: 26.05.2009
	Decision: Committee observed that firm's application has been received. The Committee therefore handed-over the firm's application to the technical authority i.e. DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

Case No.:40/1/80-ALC2/2009				
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64		Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01863/AM09/	RLA File :32/24/040/00066/AM09/	Lic.No/Date:3210040072 25.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

65	Case No.:41/1/80-ALC2/2009	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01864/AM09/	RLA File :31/24/040/00302/AM09/	Lic.No/Date:3110037845 25.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

66	Case No.:46/1/80-ALC2/2009	Party Name:ALFA LAVAL (INDIA) LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01869/AM09/	RLA File :31/21/040/00405/AM09/	Lic.No/Date:3110037872 25.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

67	Case No.:50/1/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01873/AM09/	RLA File :07/24/040/00344/AM09/	Lic.No/Date:0710063845 25.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:53/1/80-ALC2/2009	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case approved

68	HQ File :01/80/050/01876/AM09/	RLA File :05/24/040/00796/AM09/	Lic.No/Date:0510238900 25.03.2009	
Decision: The representative of the DC(MSME) present in the meeting recommended the case based on NC decision in the applicant firm's similar case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm on net-to-net basis. The Regional Authority may take necessary action accordingly.				

69	Case No.:54/1/80-ALC2/2009	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case approved
	HQ File :01/80/050/01877/AM09/	RLA File :05/24/040/00787/AM09/	Lic.No/Date:0510238901 25.03.2009	
	Decision: The representative of the DC(MSME) present in the meeting recommended the case based on NC decision in the applicant firm's similar case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm on net-to-net basis. The Regional Authority may take necessary action accordingly.			

70	Case No.:72/1/80-ALC2/2009	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case approved
	HQ File :01/80/050/01895/AM09/	RLA File :03/95/040/01018/AM09/	Lic.No/Date:0310513199 25.03.2009	
	Decision: The representative of the DC(MSME) present in the meeting recommended the case based on NC decision in the applicant firm's similar case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modification:- 1. Quantity of import item No. 1 may be allowed as 9396 kg. inclusive of 20% wastage. 2. Quantity of balance import items may be allowed on net to net basis. The Regional Authority may take necessary action accordingly.			

71	Case No.:73/1/80-ALC2/2009	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01896/AM09/	RLA File :03/95/040/00653/AM09/	Lic.No/Date:0310513210 25.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

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72	Case No.:74/1/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01897/AM09/	RLA File :03/95/040/00960/AM09/	Lic.No/Date:0310513330 25.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI/DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

73	Case No.:55/1/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01878/AM09/	RLA File :05/24/040/00737/AM09/	Lic.No/Date:0510238929 26.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

74	Case No.:62/1/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01885/AM09/	RLA File :07/24/040/00671/AM09/	Lic.No/Date:0710063869 26.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

75	Case No.:63/1/80-ALC2/2009	Party Name:KHOSLA ENGINEERING PVT LTD	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01886/AM09/	RLA File :31/24/040/00298/AM09/	Lic.No/Date:3110037900 26.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DC(MSME) for examination and submission of comments. The case may be re-listed on 26.05.2009.			

	Case No.:64/1/80-ALC2/2009	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01887/AM09/	RLA File :32/24/040/00064/AM09/	Lic.No/Date:3210040095 26.03.2009	

76	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.
	The Regional Authority may take necessary action accordingly.

	Case No.:76/1/80-ALC2/2009	Party Name:SWARAJ TECHNOCRAFTS PVT.LTD.,	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01899/AM09/	RLA File :11/21/040/00150/AM09/	Lic.No/Date:1110019925 26.03.2009	
77	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

	Case No.:77/1/80-ALC2/2009	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01900/AM09/	RLA File :03/95/040/00818/AM09/	Lic.No/Date:0310513416 26.03.2009	
78	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

	Case No.:71/1/80-ALC2/2009	Party Name:FLOWSERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01894/AM09/	RLA File :32/24/040/00065/AM09/	Lic.No/Date:3210040102 27.03.2009	
79	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

	Case No.:75/1/80-ALC2/2009	Party Name:AUTOMOTIVE ANCILLARY SERVICES (PVT) LTD.	Meet No/Date:1/80- ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01898/AM09/	RLA File :04/24/040/00284/AM09/	Lic.No/Date:0410103434 30.03.2009	Defer Date: 26.05.2009
80				

	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.		
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81	Case No.:78/1/80-ALC2/2009	Party Name:CEEYES METAL ENGINEERING P LTD	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01901/AM09/	RLA File :04/24/040/00289/AM09/	Lic.No/Date:0410103439 30.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

82	Case No.:79/1/80-ALC2/2009	Party Name:ZECO AIRCON INDUSTRIES PVT LTD	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01902/AM09/	RLA File :05/24/040/00780/AM09/	Lic.No/Date:0510239200 30.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

83	Case No.:81/1/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01904/AM09/	RLA File :05/24/040/00797/AM09/	Lic.No/Date:0510239217 31.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

84	Case No.:82/1/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01905/AM09/	RLA File :05/24/040/00799/AM09/	Lic.No/Date:0510239218 31.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee			

accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

85	Case No.:83/1/80-ALC2/2009	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case deferred
	HQ File :01/80/050/01906/AM09/	RLA File :31/24/040/00345/AM09/	Lic.No/Date:3110037942 31.03.2009	Defer Date: 26.05.2009
	Decision: The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

86	Case No.:84/1/80-ALC2/2009	Party Name:KSB PUMPS LIMITED	Meet No/Date:1/80-ALC2/2009 07.04.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01907/AM09/	RLA File :31/24/040/00348/AM09/	Lic.No/Date:3110037952 31.03.2009	
	Decision: The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			
	The Regional Authority may take necessary action accordingly.			

Case No. A/R-1	M/s. Alstom Power	F.No. 01/80/50/636/AM08/DES.I	Lic.No. & Date
Meeting No.01/10	System Hydro India,	RA F.No.03/94/040/0328/AM08	0310434375
Date: 06.04.2009	Mumbai	Amendment in norms	Dt. 28.06.2007

The representative of DHI informed the Committee that their file dealing with this case is readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 26.05.2009.

Case No. A/R-2	M/s. Alstom Power	F.No. 01/80/50/1123/AM07/DES.I	Lic.No. & Date
Meeting No.01/10	System Hydro India,	RA F.No.03/94/040/1082/AM07	0310413870
Date: 06.04.2009	Mumbai	Amendment in norms	Dt.28.12.2006

The representative of DHI informed the Committee that their file dealing with this case is readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 26.05.2009.

Case No. A/R-3	M/s. Alstom Power	F.No. 01/80/50/843/AM07/DES.I	Lic.No. & Date
Meeting No.01/10	System Hydro India,	RA F.No.03/94/040/834/AM07	0310406393
Date: 06.04.2009	Mumbai	Amendment in norms	Dt. 02.11.2006

The representative of DHI informed the Committee that their file dealing with this case is readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 26.05.2009.

Case No.A/R-4	M/s. Alstom Projects Ltd., Mumbai.	HQ F.No.01/80/50/1442/AM07/DES-I HQ F.No.01/80/50/1440/AM07/DES-I	Lic. Nos. & Date
Meeting No.01/10		RLA F.No.03/94/40/1364/AM07 RLA F.No.03/94/40/1367/AM07	0310421642 & 0310421640
Date: 06.04.2009		Consideration of combined norms	Both dt. 02.03.2007

The representative of DHI informed the Committee that their file dealing with these cases is readily not available with them. The Committee therefore handed over the case files to the technical authority for examination and submission of comments. The case may be relisted on 26.05.2009.

Case No. A/R-5	M/s. Rochem Separation Systems (India) P. Ltd.	F.No. 01/81/50/956/AM07/DES.I	Lic.No. & Date
Meeting No.01/10		RA F.No.03/95/040/1491/AM07	0310421472
Date: 06.04.2009		Ratification of norms	28.02.2007

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:-

1. Size i.e. Diameter and Length of import item at Sl. No. 14.
2. Net weight of component to be manufactured from SS Round Bar i.e. import item at Sl. No. 14 supported by the details/drawing of the component.

Case No. A/R-6	M/s. Melco India P. Ltd., Faridabad	F.No. 01/80/50/379/AM09/DES.I	Lic.No. & Date
Meeting No.01/10		RA F.No.05/24/040/935/AM08	0510217796
Date: 06.04.2009		Ratification of norms	Dt. 13.03.2008

The representative of DIPP informed the Committee that case pertains to DHI. The representative of DHI informed the Committee that they have not received copy of firm's application. The Committee therefore decided to forward the copy of firm's application to the technical authority for examination and submission of comments. The case may be relisted on 26.05.2009.

Case No. A/R-7	M/s.Autotech Industries(India)P. Ltd. Chennai	F.No. 01/80/162/753/AM08/DES.I	Lic.No. & Date
Meeting No.01/10		RA F.No.04/21/040/210/AM08	0410090215
Date: 06.04.2009		Ratification of norms	Dated 09.07.2007

The Committee noted that NC ratified norms of the similar authorization of the applicant firm bearing No. 0410098945 dt. 30.09.2008 in its meeting No. 53/09 held on 31.03.2009 based on the recommendation of DHI. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on similar lines as under:-

1. Import item no. 1 being consumable may be allowed as 0.9% of the FOB value.
2. Quantity of import item no. 2 may be allowed on net to net basis without any wastage.

The Regional Authority may take necessary action accordingly.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman